
(2019) 02 CHH CK 0380
In the Chhattisgarh High Court
Case No : MAC No. 348 Of 2014

Manoj Kumar Sahu

APPELLANT

Vs

Jitendra Kumar And Ors

RESPONDENT

Date of Decision : 21-02-2019

Acts Referred:

Motor Vehicles Act, 1988 — Section 166, 173

Citation : (2019) 02 CHH CK 0380

Hon'ble Judges : Gautam Chourdiya, J

Bench : Single Bench

Advocate : DK Singh, Rohitashva Singh, NK Thakur

Final Decision : Allowed

Judgement

Sl. No., Heads, Calculation (in rupees)

01., Income of the claimant @ Rs.4000/- per month, "48,000/- per annum

02., "40% of (i) above to be added towards future

prospects", "48,000 + 19,200 = 67,200/-

03., Loss of earning @ 10%, "6,720/-

04., "Multiplier of 18 to be applied for assessing total loss

of earning.", "1,20,960/-

05., "Loss of earning for six months (As assessed by the

Tribunal).", "24,000/-

06., Towards medical expenses, "1,23,978/-

07., Towards transportation, "5,000/-

08., Towards special diet, "24,990/-

09.,Towards pain & suffering,"5,000/-
,Total:,"3,03,928/-